

ACT No. XVII OF 1929.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 1st October, 1929.)

An Act further to amend the Guardians and Wards Act, 1890, for a certain purpose.

WHEREAS it is expedient further to amend the Guardians and Wards Act, 1890, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Guardians and Wards Short title.
(Amendment) Act, 1929.

2. After section 34 of the Guardians and Wards Act, 1890 Insertion of new section 34A in Act VIII of 1890.
(hereinafter referred to as the said Act), the following section shall be inserted, namely:—

“ 34A. When accounts are exhibited by a guardian of the property of a ward in pursuance of a requisition made under clause (c) of section 34 or otherwise, the Court may appoint a person to audit the accounts, and may direct that remuneration for the work be paid out of the income of the property.” Power to award remuneration for auditing accounts.

3. In sub-section (I) of section 50 of the said Act, after clause (f) the following clause shall be inserted, namely:— Amendment of section 50, Act VIII of 1890.

“ (ff) as to the audit of accounts under section 34A, the class of persons who should be appointed to audit accounts, and the scales of remuneration to be granted to them; ”.

Price 1 anna or 1½d.]

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